

## NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीय कंपनी विधि अधिकरण

CUTTACK BENCH

कटक खंडपीठ

ORDER OF THE HEARING ON 3<sup>rd</sup> JUNE, 2024, 12:00 Noon.

CP (IB) No. 20/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao  
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Krishna Residency (P) Ltd.
Under Section	59 of IBC

**Hearing through: VC and Physical (Hybrid) Mode**

For Petitioner (s) Mr. M R Goenka, CS.

For Respondent (s) :

**ORDER**

This application has been filed under Section 59 of IBC, 2016 for voluntary liquidation of corporate person named Krishna Residency (P) Ltd. We heard learned CS Mohan Ram Goenka, Liquidator. He submits that notices have been served upon the Provident Fund Department as well as Income Tax Authority. However, there is no representation from their sides. Liquidator is directed to serve notice along with today's daily order on the Provident Fund Department as well as Income Tax Authority and file affidavit of service of notice before next date of hearing. List the matter on 24.06.2024.

Sd

**Kaushalendra Kumar Singh**  
Member (Technical)

Sd

**H.V. Subba Rao**  
Member (Judicial)